

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Dated : This the 11th day of March 2019

Original Application No. 330/01554 of 2016

Hon'ble Ms. Ajanta Dayalan, Member – A
Hon'ble Mr. Rakesh Sagar Jain, Member – J

1. Virendra, S/o Ram Dayal, working as Helper / Khalasi, Under Senior Section Engineer (Micro), Agra Cantt. Agra.
2. Roop Singh, S/o Virendra, R/o Village – Nayabas, Tehsil – Karbali, Post – Achnera, District Agra.

. . . Applicants

By Adv : Shri M.R. Goswami and Shri Vinod Kumar

V E R S U S

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager (Personnel), North Central Railway, Agra Cantt. Agra.

. . . Respondents

By Adv: Shri Shesh Mani Mishra

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member – A

Heard Shri M.R. Goswami, learned counsel for the applicants and Shri Shesh Mani Mishra, learned counsel for the respondents.

2. Learned counsel for the applicants states that despite representation of the applicant No. 1, last being 15.06.2016 (Annexure A-7), he has not been informed about the result of the examination held in 2013, wherein the son of applicant i.e. applicant No. 2 appeared both in written as well as in physical test under the LARSGESS Scheme.

3. Applicants' counsel prays that the applicants will be satisfied if a direction is given the respondents department to inform the applicants regarding the result of the examination.

4. It is observed that the applicant No. 2 has appeared in the examination held in 2013, but the last representation is of 15.06.2016 only. Admittedly, case was not pursued by the applicants thereafter except by way of making verbal enquiries.

5. In view of the limited prayer by the applicants, we direct respondent No. 2 / competent authority amongst the respondents to take a decision on the representation of the applicant No. 1 dated 15.06.2016 (Annexure A-7) within a period of two months from the date of receipt of certified copy of this order inform the applicants about the outcome of the examination in which applicant No. 2 appeared in 2013. The decision will be taken in accordance with the Railway Board Policy and as well as law on the matter.

6. Needless to say that the order be not construed as any expression or opinion on merits or otherwise of the case. The above decision shall also not have any effect with regard to delay and latches in the case.

7. Accordingly, the OA is disposed of. No costs.

(Rakesh Sagar Jain)
Member (J)

(Ajanta Dayalan)
Member (A)

/pc/